

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2794/2001

This the 22nd day of March, 2002

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HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Naveen Joshi S/o Sh. R.K. Joshi
aged 44 years R/o BB/5-G,
DDA(MIG) Flats, Munirka,
New Delhi-110067.
(Applicant in person)

... Applicant

Versus

1. Govt. of NCT of Delhi
Through: Conservator of Forests &
Chief Wildlife Warden, A-Block,
11nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002.
2. Deputy Conservator of Forests,
West Division, Govt. of NCT of Delhi,
Mandir Lane, New Delhi-110060.
3. Shri Subhash Chandra, IFS
(presently posted in Govt. of NCT
of Delhi, O/o the Conservator of
Forests & Chief Wildlife Warden,
A-Block, 11nd Floor, Vikas Bhawan,
I.P. Estate, New Delhi-110002)
Through: Secretary, Ministry of
Environment & Forests, Govt. of
India, Paryavaran Bhawan, CGO Complex,
Phase-II, Lodhi Road, New Delhi-3.
4. Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat, I.P.Estate,
New Delhi-110002.
5. Secretary (Services),
Govt. of NCT of Delhi,
Delhi Secretariat,
I.P.Estate,
New Delhi-110002.
6. Commissioner of Sales Tax
Sales Tax Department,
Govt. of NCT of Delhi,
Bikrikar Bhawan,
I.P.Estate,
New Delhi-110002.
7. Deputy Director General
Directorate of NCC,
NCC Department (Old Secretariat),
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.

(By Advocate: Mrs. Sumedha Sharma)

ORDER (ORAL)

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By Sh. Kuldip Singh, Member (J)

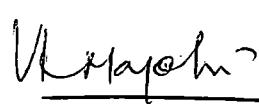
Applicant has filed this OA seeking various reliefs including the release of salary after refixation of pay and also interest thereon. Applicant agrees at the Bar that the main relief with regard to the release of pay after refixation of pay has been made. No grievance has survives to that extent. Applicant is only praying for interest for the delayed payment.

2. Learned counsel for the respondents submitted that there is no fault on the part of the department for the delay in release of the payments as disciplinary matter was contemplated against him for which some investigations were going on at the department level itself. However, we find that no chargesheet had been issued rather whatever proceedings were initiated to make enquiry, that has also been dropped.

3. In view of the circumstances, we are of the view that the applicant is entitled for interest for the delayed payment. Applicant will be paid interest @ 10% from the date the amount was due to him till the date of payment when it was made to him. Interest shall be paid within a period of 3 months from the date of receipt of a copy of this order. MA-663/2002 is not pressed.


(KULDIP SINGH)
Member (J)

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(V.K. MAJOTRA)
Member (A)